

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(through web-based video conferencing platform)

ITEM No.16
C.P. No.44/BB/2023

IN THE MATTER OF:

M/s. De Terrain Estates Pvt. Ltd. ... Petitioner
v.
The ROC ... Respondent

Order under Section 252 of Companies Act, 2013

Order delivered on: 04.05.2023

CORAM:

MS. BIDISHA BANERJEE
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Balagoud Shankar Patil

ORDER

1. Heard the learned PCS for the Petitioner.
2. Issue Notice to the ROC. Registry is directed to prepare the notice and the learned Counsel for the Petitioner is directed to collect the notice from the registry and serve it personally on the ROC along with C.P. and material papers through e-mail as well as speed post and to file the proof of service in the Registry within two weeks.
3. A period of 30 days for filing report from the date of receipt of notice and one week for filing response by the Petitioner, if any, thereto from the date of receipt of copy of report is granted.
4. List the matter on **28.06.2023.**

Sd/-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-

(BIDISHA BANERJEE)
MEMBER (JUDICIAL)

Puja